# CENTRAL ADMINISTRATIVE TRIBUNAL

#### CALCUTTA BENCH

### MA No.8 of 1996 (OA.no.23 of 1996)

Present: Hon'ble Mr. Jistice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

SANTI RANJAN PAUL

\_VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.R.K.C.Thakur.counsel.
For the respondents: NONE.

Heard on: 14.6.96.

Ordered on: 14.6.96.

## ORDER

### A.K.Chatteriee.V.C.

None appears for the respondents inspite of due service. We have heard ld.counsel for the applicant in full.

MA which is for condonation of delay in filing the OA is taken up for hearing. Hearing the ld.counsel tor the applicant, we are disposed to condone the delay in the scircumstances stated by him. M.A. is accordingly allowed and the delay in filing the OA is condoned and the limitation period is extended upto the date on which the OA is actually filed.

OA be listed for hearing on 18.11.96. Reply be filed by the respondents at least a week before the date fixed

MKV

(M.S.Mukherjee)
Member(A)

(A.K.Chatterjee) Vice-Chairman.